

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1239  
ANSWERED ON:02.08.2010  
LAND RECORD SYSTEM  
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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the existing land records keeping system in the country has many shortcomings and has become obsolete in the present age of information technology;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring a bill for change in the existing system; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) & (b): Land and the maintenance of land records being State subjects under the Constitution, the maintenance of land records is being done by the State Governments/UT Administrations as per the procedures prescribed in the relevant rules, regulations and manuals. While efforts have been made by the States/UTs for use of information technology in maintenance and updation of land records by taking up computerization of Records of Rights, digitization of cadastral maps/field measurement books, integration of textual and spatial data, etc., the land records management system has not been able to keep pace with the modern technological options available for the purpose. In this regard, Govt. of India has been assisting the States/UTs in the task of computerization of land records and strengthening their revenue administration by providing funds under the two Centrally Sponsored Schemes of (i) Computerization of Land Records (CLR) and (ii) Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) from the year 1988-89 and 1987-88 respectively and upto 2007-08.

Taking cognizance of the developments in technology and the need for an integrated approach for the two schemes of CLR and SRA&ULR, for modernization of land records system in the country, a modified programme, viz., the National Land Records Modernization Programme (NLRMP) was formulated by merging the two schemes of CLR and SRA&ULR. The new scheme has been launched from the year 2008-09.

The activities being supported under the Programme, inter alia, include completion of computerization of the records of rights (RoRs), digitization of maps, survey/resurvey using modern technology including aerial photogrammetry, High Resolution Satellite Imagery (HRSI), computerization of registration, connectivity amongst the land records and registration offices, land records management centres at tehsil/taluk/circle/block level and training & capacity building of the concerned officials and functionaries.

The activities under the programme are to converge in the district and district is the unit of implementation. All the districts in the country are expected to be covered by the end of the 12th Plan.

During 2008-09 to 2010-11 (as on 25.7.2010), funds to the tune of Rs.422.20 crore have been released to the States/UTs towards Central share under the NLRMP and 148 districts in 26 States/UTs have been covered.

(c) & (d): To introduce system of conclusive title in place of existing deed registration system, a draft model Land Titling Bill, 2010, has been drafted by the Department of Land Resources (DoLR). Since land is a State subject under the Constitution, this Bill has been circulated amongst the States, UTs and the concerned Gol Ministries/Departments for their comments and suggestions. In addition, the Bill has been placed in the public domain on DoLR's website (dolr.nic.in) for wider stakeholder input and public comments.